

[TO BE PUBLISHED IN THE GAZETTE OF INDIA OF INDIA EXTRAORDINARY UNDER
PART – II SECTION 3 SUB SECTION (i)]

Government of India
Ministry of Finance
Department of Financial Services

New Delhi, dated 31 March, 2011

NOTIFICATION

In exercise of the powers conferred under sub-section (1) of section 21 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, the Central Government hereby appoints Shri R.V. Verma, Chairman and Managing Director, National Housing Bank (NHB), as the Central Registrar to hold additional charge of the Central Registrar until further orders for the purpose of registration of transactions relating to securitization, reconstruction of financial assets and security interest created over properties.

2. Shri R.V. Verma shall hold the charge of Central Registrar for a period of three months in addition to his duties as Chairman and Managing Director, National Housing Bank.

F. No. 56/05/2007-BO-II


(Alok Nigam)
Joint Secretary to the Government of India

Government of India
Ministry of Finance
Department of Financial Services

New Delhi, dated 31 March, 2011

NOTIFICATION

In exercise of the powers conferred under section 21 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, the Central Government hereby notifies the establishment of the Central Registry at the place mentioned in Column 2 of the Table below which shall exercise jurisdiction in the area specified in the corresponding entry in Column (3) of the said Table, namely:-

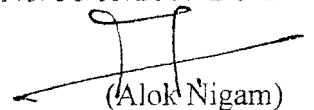
TABLE

(1)	(2)	(3)
S. No.	Place at which the Central Registry is established	Area of Jurisdiction
1.	Indian Banks' Association, Delhi Local Chapter C/o Punjab National Bank Rajendra Bhavan Rajendra Place, New Delhi 110008	Whole of India

2. The Central Government hereby, entrusts the operations and administration of the Central Registry and the Maintenance of the Central Register to a Government Company licensed under Section 25 of the Companies Act, 1956, namely, the Central Registry of Securitisation Asset Reconstruction and Security Interest of India, having its Registered Office at the place mentioned in Column 2 of the above given Table.

3. The Central Registry shall be under the superintendence and direction of the Central Registrar appointed by the Central Government under sub-section (1) of Section 21 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

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(Alok Nigam)

Joint Secretary to the Government of India